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## ACT No. VI OF 1935.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 13th  
September, 1935.)

### An Act further to amend the Aligarh Muslim University Act, 1920, for a certain purpose.

**W**HEREAS it is expedient further to amend the Aligarh  
Muslim University Act, 1920, for the purpose hereinafter **XL** of 1920.  
appearing; It is hereby enacted as follows:—

Short title and  
commence-  
ment.

1. (1) This Act may be called the Aligarh Muslim Univer-  
sity (Amendment) Act, 1935.

(2) It shall come into force on such date as the Governor  
General in Council may, by notification in the Gazette of India,  
appoint.

Addition of  
new section 41  
to Act XL of  
1920.

Appointment  
of Pro-Vice-  
Chancellor not  
obligatory.

2. After section 40 of the Aligarh Muslim University Act,  
1920, the following new section shall be added, namely:— **XL** of 1920.

"41. Nothing contained in this Act or in any Statute,  
Ordinance, or Regulation thereunder shall be deemed to make  
the appointment or reappointment of a Pro-Vice-Chancellor  
obligatory, and every reference therein to the Pro-Vice-  
Chancellor shall be construed as referring to the Pro-Vice-  
Chancellor, if any."

Price anna 1 or 1½d.

GIPD—97 LD—28-11-35—5,000.